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Title: Need to provide constitutional status to National Commission for Other Backward Classes.

SHRI A. SAMPATH (ATTINGAL): It is estimated that more than 50% of the population of India have been categorized to be in the Other Backward Classes. The National Commission for Other Backward Classes which was established in the year 1993 lacks adequate powers and hence the social justice principles enshrined in the Constitution of India still remains a dream. The implementation of the Mandal Commission Report naturally necessitates a powerful and efficient National Commission for Other Backward Classes, which is yet to be promulgated by necessary Constitutional Amendments. So, I urge upon the Government of India to initiate immediate steps for the creation of a National Commission for OBCs with constitutional status at the earliest.